

COMMISSIONER'S VAKIL (MADRAS) ACT 1836

ACT NO. XVI. OF 1836

(Rep., by Act 8 of 1868)

[20th June, 1836.]

*Passed by the Right Hon'ble the Governor General of India in Council, on the 20th June 1836.*

I. It is hereby enacted, that from the 1st day of August, 1836, it shall be lawful for the Additional Government Commissioner appointed by Resolution IV. of 1833, of the Madras Code, to nominate for the approbation of the Provincial Court of the Centre Division any person whom the said Commissioner may think fit to be a Vakeel in the Office of the said Commissioner; and if the Provincial Court shall approve of such nomination, the person nominated shall be appointed a Vakeel in the Office of the said Commissioner, and shall receive a sunnud of appointment on unstamped paper, duly authenticated by the said Commissioner.

II. And it is hereby enacted, that it shall be lawful for the said Commissioner to suspend any such Vakeel from his functions, but in every such case, the said Commissioner shall forthwith report such suspension and the grounds thereof, to the said Provincial Court.

III. And it is hereby enacted, that it shall be lawful for the said Provincial Court to dismiss any such Vakeel.

IV. And it is hereby enacted, that the said Commissioner shall frame with all convenient speed, a body of rules for the practice and remuneration of the Vakeels of his Office, and shall submit the same to the Court of Sudder Adawlut of Fort St. George, and that the said rules, when approved by the said Court of Sudder Adawlut, shall be of the same force as if they were inserted in this Act.

V. And it is hereby enacted, that no person not appointed a Vakeel in the manner directed by this Act, or under suspension, or after dismissal, shall act as a Vakeel in the Office of the said Commissioner.

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